

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.232/Chd/Hry/2017**

In the matter of:

Vivek Kumar Gupta. ....Petitioner.

Versus.

Qube Trade & Services Pvt. Ltd. ....Respondent.

Present: Mr. Mayank Wadhwa, Advocate with Mr.Munish Kumar Garg, Advocate for petitioner.  
Mr.Vivek Kumar Gupta petitioner in person.  
Ms.Seema Luthra, Director, respondent No.2 in person.

Notice of this petition to the respondents No.2 to 4 for 24.10.2017. The respondent No.1 is a company. Respondent No.2 who is present in person has accepted the notice. She admits that she has received the copy of the petition along with the entire paper book. The respondent is directed to file reply to the main petition as well as reply to the application for interim stay at least a day before 13.10.2017 with copy advance to the counsel for the petitioner or the petitioner.

The learned counsel for the petitioner at this stage made a prayer for interim stay/directions with regard to the release of the email ID of the petitioner and for release of payment of the salary of the employees/staff of the company. The respondent No.2 has made a statement recorded separately that the email ID of the petitioner would be released provided the petitioner does not misuse the email

for foul or abusive language. The petitioner has also made a statement undertaking not to use the email ID in the aforesaid manner. As per the statements made by the parties, the bank account be operative jointly by the petitioner and the respondent No.2 for payment of the salary to the employees/staff of the company. The interim directions are issued in the aforesaid terms. Petitioner is also directed to comply with the undertaking aforesaid, which shall form part of this order.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 25, 2017.  
Ashwani